

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 37 OF 2019 IN
APPEAL NO. 30 OF 2019**

Dated: 15th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Kerala State Electricity Board Limited ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. P. V. Dinesh
Mr. Mukund P. Unni

Counsel for the Respondent(s) : Mr. Aashish Anand Bernand
Mr. Paramhans Sahani for R-2

Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar for R-3

ORDER

Heard both the parties. We direct the Appellant – Kerala State Electricity Board Limited to pay forthwith to Respondent No. 3 – Bharat Aluminium Company Limited Rs.16.185 crores, which is 50% of the admitted amount by the Appellant in terms of reconciliation.

To hear on Para 3 and 5 of the Affidavit of the Appellant dated 13.05.2019, list the matter on **20.05.2019**.

**(S. D. Dubey)
Technical Member**

tpd/pk

**(Justice Manjula Chellur)
Chairperson**